- (b) if so, what are the complete details thereof;
- (c) whether Government are aware that a large number of owners of farm-house are keeping endangered animals; and
- (d) if so, what steps Government propose to identify farm-houses and capture the animals and punish the guilty under the Wild Life Protection Act, 1972?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) Yes, Sir.

(b) The Wild Life Department of the Government of National Capital Territory of Delhi seized one live Python and one trophy each of a pair of elephant's tusks, Hog Deer Antler and Spotted Deer Antler during a raid conducted at Akoi Farm House at New Delhi. The seizure was made under section 50(1)(c) of "The Wild Life (Protection) Act, 1972."

In the course of the search, 82 bottles of liquor were also seized and a separate FIR under the relevant excise law was registered by Delhi Police.

(c) and (d) There have been cases in which wild animals were found to have been illegally held in captivity. In order to curb such activities, the intelligence about violation of "The Wild Life (Protection) Act, 1972" is collected on a regular basis to ensure that effective and timely action can be taken against the offenders.

IAF Aircraft crash

*126.SHRI ABU ASIM AZMI:

SHRI AMAR SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) the number of IAF aircrafts which crashed during the last two years;
- (b) how many Air Force officials and citizens lost their lives in such incidents and loss suffered by IAF as a result thereof; and
- (c) the reasons for these crashes and the remedial steps Government have taken in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) The details of aircraft crashed, along with the causes of accidents, aircrew and civilians killed and losses suffered, for the last two years and the current financial year are given in the enclosed Statement (*See* below)

Human Error (HE), Technical Defect (TD) and Bird Hit (BH) have been identified as the main cases of accidents by various Courts of Inquiry (COI). Remedial measures are instituted on the basis of the recommendations of each COI.

A continuous and multi-faceted effort is always afoot in Indian Air Force to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgement and situational awareness of pilots are being pursued.

Constant interaction with Hindustan Aeronautics Ltd. (HAL) and Original Equipment Manufacturers (OEMs) of concerned countries are also maintained to overcome the technical defects of aircraft.

Statement

IAF Aircraft crash

Financial Year	No. of Cat-I accident HE(A)	Cat-I Causes of accident			dents	UR/U I	No. of pilots killed	No. of civilians killed	Financial loss (In crores of rupees)
2000-2001	26	15	01	08	02	_	15	01	122.89
2001-2002	20	12	_	06	01	01	09	03	199.82
2002-2003 (Up to 20.02.2003	21	05	_	08	_	08	07	23	Yet to be assessed.
TOTAL	67	32	01	22	03	09	31	27	

HE(A) —Human Error (Aircrew)

HE(S) —Human Error (Servicing)

TD —Technical Defect

BH —Bird Hit

UR/UI —Unresolved/Under Investigation